केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 959/GT/2025 Date: **7th October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff of the Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **14.10.2026**:

Additional Capital Expenditure (ACE):

a) *Submit the scope of work and blending ratio for biomass co-firing enabling flexible operation of the generating station, as claimed under Regulation 26(1)(g) of the 2024 Tariff Regulations. Also, the Petitioner to submit any technical approval from any competent authority (CEA).*

b) *Provide Form-H (Statement of Additional Capitalization during five years before the end of useful life of the Project) along with justification and cost benefit analysis for proposed additional capital expenditure.*

Additional O&M Expenses:

Water Charges:

c) *Submit the computation for the estimated water charges claimed as per the first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Security Expenses:

d) *Submit the assessment of security requirement and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Ash Transportation Expenses:

e) *Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.*

Supplementary Tariff for ECS

f) *Provide justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ESP Upgradation) based on the actual capital expenditure*

duly certified by the Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), Regulation 9(3), Regulation 14(2), and 29(4) of the 2024 Tariff Regulations.

2. The Respondents shall file their replies by **21.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents